

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/36(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH NOVEMBER, 2022, 02:00 P.M

IN THE MATTER OF	INCRD FINANCIAL SERVICES LIMITED VS VINLINE ENGINEERING PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

For Financial Creditor

Mr. Pankaj Agarwal, Adv.

For Corporate Debtor

Mr. Shubharanshu Trivedi, Adv.

ORDER

1. Learned Counsel on both sides present.
2. Financial Creditor states that there is no settlement. The Corporate Debtor was served on 27.05.2022. We see despite repeated opportunities, Corporate Debtor has not filed Reply Affidavit, Vakalatnama, Board Resolution till today.
3. Corporate Debtor seeks further time to file reply affidavit. Two weeks' final opportunity subject to payment of Rs. 20,000/- cost to be deposited in Calcutta High Court Advocates' Clerks Philanthropic Trust within one week from today. If cost is not paid and affidavit is not filed, the right to file affidavit shall stand closed.
4. Post this matter on 13.01.2023.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**